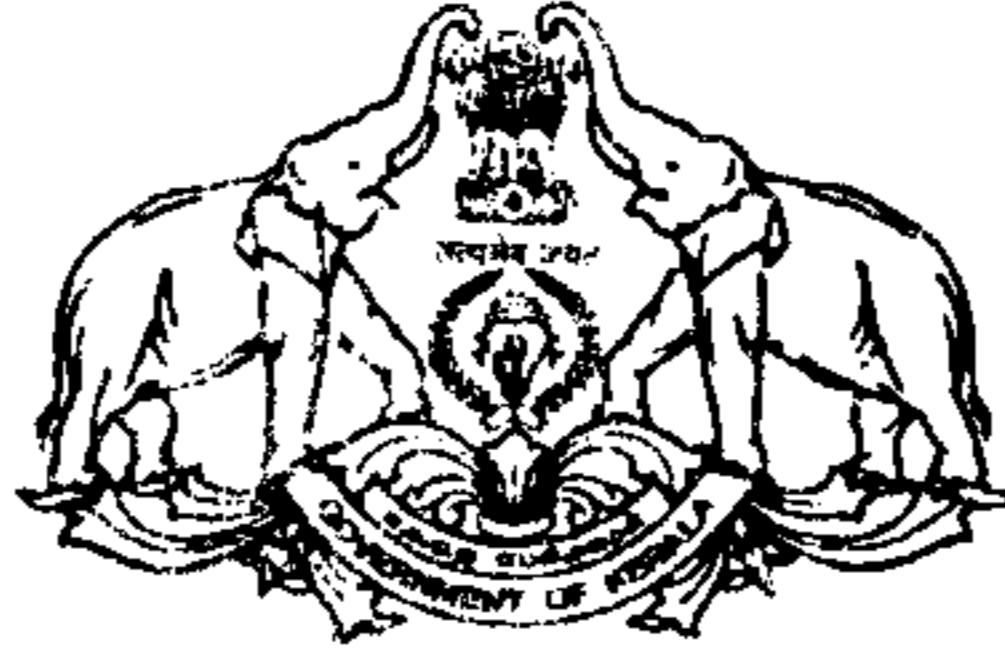


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Government of Kerala  
2015



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI

Reg. No. KL/IV(N)/634/2015-17

**കേരള ഗസറ്റ്**  
**KERALA GAZETTE**

**അസാധാരണം**  
**EXTRAORDINARY**

**ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്**

**PUBLISHED BY AUTHORITY**

വാല്യം 4 Vol. IV	തിരുവനന്തപുരം, ശനി Thiruvananthapuram, Saturday	2015 ഒക്ടോബർ 3 3rd October 2015	നമ്പർ No. } 2234
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**GOVERNMENT OF KERALA**  
**Law (Legislation-B) Department**  
**NOTIFICATION**

No. 20053/Lcg.B2/2015/Law.

*Dated, Thiruvananthapuram,*

*3rd October, 2015*

*17th Kanni, 1191*

*11th Aswina, 1937.*

The following Ordinance promulgated by the Governor of Kerala on the 3rd day of October, 2015 is hereby published for general information.

By order of the Governor,

S. KUMARI SUDHA,  
*Special Secretary (Law).*

PRINTED AND PUBLISHED BY THE SUPERINTENDENT OF GOVERNMENT PRESSES  
AT THE GOVERNMENT CENTRAL PRESS, THIRUVANANTHAPURAM, 2015.

33/3818/2015/S-3.

**ORDINANCE No. 16 OF 2015****THE KERALA LAND TAX (AMENDMENT) ORDINANCE, 2015**

Promulgated by the Governor of Kerala in the Sixty-sixth Year of the Republic of India.

*AN*

***ORDINANCE***

*further to amend the Kerala Land Tax Act, 1961.*

*Preamble.*—WHEREAS, it is expedient further to amend the Kerala Land Tax Act, 1961 for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*— (1) This Ordinance may be called the Kerala Land Tax (Amendment) Ordinance, 2015.

(2) It shall be deemed to have come into force on the 30<sup>th</sup> day of September, 2014.

2. *Act 13 of 1961 to be temporarily amended.*— During the period of operation of this Ordinance, the Kerala Land Tax Act, 1961 (13 of 1961), (hereinafter referred to as the principal Act) shall have effect subject to the amendment specified in section 3.

3. *Amendment of section 6.*— In section 6 of the principal Act, for sub-section (1), the following sub-section shall be substituted, namely:—

“(1) Subject to the provisions of sub-section (2) of section 7, the basic tax charged and levied per annum under section 5 shall be at the rates as shown in the Table below:

TABLE

I. *In Panchayat areas:*

upto 8 Are	:	₹ 1 per Are.
upto 2 Hectare	:	₹ 2 per Are
above 2 Hectare	:	₹ 400 plus ₹ 5 per Are for land in excess of two Hectare.

II. *In Town Panchayats and Municipal Council areas:*

upto 3 Are	:	₹ 2 per Are
upto 2 Hectare	:	₹ 4 per Are
above 2 Hectare	:	₹ 800 plus ₹ 10 per Are for land in excess of two Hectare.

III. *In Municipal Corporation areas:*

upto 2 Arc	:	₹ 4 per Arc
upto 2 Hectare	:	₹ 8 per Arc
above 2 Hectare	:	₹ 1,600 plus ₹ 20 per Arc for land in excess of two Hectare.

*Note:*—Any excess tax paid on or after 30<sup>th</sup> day of September, 2014 may be adjusted against future dues.

P. SATHASIVAM,  
GOVERNOR.